

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3267/2010

(From the judgement and order dated 01/04/2010 in 281/2009 of The HIGH COURT OF CHATTISGARH AT BILASPUR)

WA No.

SRINIVAS GUNDLURI & ORS.

Petitioner(s)

VERSUS

M/S. SEPCO ELECTRIC POWER CONST. CORPN.

Respondent(s)

(With appln(s) for ex-Parte stay,exemption from filing c/c of the impugned Judgment,exemption from filing O.T.,vacating interim order dated 26.4.2010)

With SLP(Crl.).....Crl.M.P. No.11461/2010 (With appln. for permission to file SLP and ex-parte stay and office report)

Date: 14/05/2010 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE P. SATHASIVAM HON'BLE MR. JUSTICE H.L. DATTU

For Petitioner(s) Dr. Abhishek Manu Singhvi,Sr.Adv. Mr. Ravindra Shrivastava,Sr.Adv. Mr. Kunal Verma,Adv. Mr. Anup Jain,Adv. Mr. Vinay Jain,Adv.

For Respondent(s) & for petitioners in Crl.M.P. No.11461/2010. Mr. CA Sundaram,Sr.Adv. Mr. Sanjay Sen, Adv. Mr. Rana S. Biswas,Adv. Mr. Achintya Vivedi,Asg. Mr. Mridul Chakravarty,Adv. Mr. Manish P.S. Chouhan,Adv. Ms. Sharmila Upadhyay,Adv.

Mr. Kunal Verma,Adv.

UPON hearing counsel the Court made the following ORDER

As per our order dated 26.4.2010 the petitioners have deposited a sum of Rs.5 crores before the Chief Metropolitan Magistrate, Hyderabad. The Respondent - M/s. SEPCO Electric Power Construction Corporation is permitted to withdraw the said amount.

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In addition to the same petitioners are directed to deposit a further sum of Rs.2 crores within a period of six weeks.

Interim order granted on 26.4.2010 shall continue till 12.07.2010. List on 9.7.2010.

SLP(Crl.).....Crl.M.P. No.11461/2010

Permission to file special leave petition is granted. Issue notice.

Mr. Kunal Verma, Adv. accepts notice on behalf
of the respondents.

Tag with SLP (Cr1.) No. 3267/2010.

(Arvind)
Sr. P.A.

(Savita Sainani)
Court Master